

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 2887
ANSWERED ON 20.12.2023

PMKKKY

†2887. SHRI ARUN KUMAR SAGAR:

Will the Minister of MINES be pleased to state:

(a) whether work is being conducted under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY), especially in the State of Uttar Pradesh;

(b) if so, the details thereof especially the State of Uttar Pradesh along with its updated status as on date; and

(c) the details of central allocation along with its utilization during the last three years, as on date, year-wise?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) & (b): Ministry of Mines circulated guidelines for Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY) on 16.09.2015 to be implemented by the District Mineral Foundations (DMF) for taking up development and welfare projects/programs in mining affected areas. The fund is allocated from the District Mineral Foundation to various projects to be taken up under PMKKKY. As per the PMKKKY guidelines, instruction have been issued to the DMFs for identification of affected areas and people to be covered under the PMKKKY scheme and spend at least 60% of the funds on High Priority areas like: (i) drinking water supply; (ii) environment preservation and pollution control measures; (iii) health care; (iv) education; (v) welfare of women and children; (vi) welfare of aged and disabled people; (vii) skill development; and (viii) sanitation and up to 40% on Other Priority areas like (i) physical infrastructure; (ii) irrigation; (iii) energy and watershed development; and (iv) any other measures for enhancing environmental quality in mining district. Details of work conducted under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) in the State of Uttar Pradesh is attached as **Annexure I**.

(c): Ministry of Mines has no provision for budgetary allocation from Central Government to District Mineral Foundations (DMFs). The DMF is funded by statutory contributions from holders of mining lease in terms of the fixed percentage of royalty prescribed by the Central Government. The contribution made under DMF is collected by the concerned districts.

Annexure-I referred to in reply to part (b) of Unstarred Question No –2887

S.No.	Sectorwise work	Number of Projects	Amount Sanctioned (in ₹ Cr.)	Amount Spent (in ₹ Cr.)
High Priority work-60%				
1	Drinking water supply	283	187.40	180.33
2	Environment Preservation and pollution control measures	67	32.78	22.16
3	Health	227	49.82	41.70
4	Education	3049	190.37	103.62
5	Welfare of Women and Children	7	1.33	1.11
6	Welfare of aged and disabled people	11	1.83	0.63
7	Skill development	3	1.47	1.11
8	Sanitation	220	33.82	15.45
Sub Total (A)		3867	498.82	366.11
Other Priority work-40%				
1	Physical infrastructure	2825	566.60	342.69
2	Irrigation	1	0.05	0.05
3	Energy and watershed development	678	26.76	23.80
4	Any other measures for enhancing environmental quality in mining district	47	11.86	11.84
Sub Total (B)		3551	605.27	378.38
Total		7418	1104.09	744.49
